

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): (a) As informed by the State Government, Gujarat has conducted a Baseline survey in 2012-13, to assess the status of rural sanitation.

(b) As informed by the State Government, the Nirmal Gram Puraskar (NGP) award money has been distributed on 26th February, 2014.

**Krishna Pennar water transfer link**

2498. SHRI DEVENDER GOUD T. : Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Krishna (Nagarjunasagar)- Pennar (Somasila) water transfer link under National Perspective Plan would benefit Maharashtra, Andhra Pradesh and Karnataka;

(b) whether Feasibility Report has already been completed for the above link; and

(c) if so, the steps the Ministry has taken to move ahead to link above rivers for water transfer?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) to (c) Krishna (Nagarjunasagar)-Pennar (Somasila) water transfer link under National Perspective Plan is a part of nine link system of Mahanadi-Godavari-Krishna-Pennar-Cauvery-Vaigai-Gundar link system which would be benefiting the States of Andhra Pradesh, Odisha, Karnataka, Tamil Nadu and Puducherry after implementation. Feasibility Report of Krishna (Nagarjunasagar)-Pennar (Somasila) water transfer link under national Perspective Plan has already been completed by National Water Development Agency. The Government is pursuing the Interlinking of River program in a consultative manner. Its implementation is dependent upon the consensus and co-operation of the concerned States and upon obtaining various mandatory clearances from Ministry/Departments of Central and State Governments including statutory clearances. The Government has constituted a Consensus Group headed by the Chairman, Central Water Commission and Secretaries of Irrigation/ Water Resources Department of the concerned States for arriving at a consensus on the links for sharing of the surplus water and preparation of DPR by NWDA. Mahanadi-Godavari-Krishna-Pennar-Cauvery-Vaigai-Gundar link system has been taken up by the Consensus Group for arriving at a consensus for the preparation of DPRs in its 11th and 12th meeting. However, consensus among concerned States for taking up DPRs by NWDA is yet to be achieved. As such the DPRs for these link projects

including the Krishna (Nagarjunasagar)-Pennar (Somasila) could not be taken up. Further, the Special Committee for Interlinking of River (ILR), chaired by Hon'ble Union Minister of Water Resources, River Development and Ganga Rejuvenation is also reviewing the progress of river link proposals including Mahanadi-Godavari-Krishna-Pennar-Cauvery-Vaigai-Gundar link system in consultation with the stakeholders for expediting these projects.

#### **Distribution of water**

2499. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the surplus waters of the rivers Krishna and Godavari are distributed between the stake holder States at present;

(b) whether Tamil Nadu has stated its share in the distribution of waters;

(c) whether Tamil Nadu has been made a party before Krishna Water and Godavari Water Dispute Tribunal; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) In respect of Krishna waters, Clause V(C) of Krishna Water Disputes Tribunal (KWDT-I) states that "The State of Andhra Pradesh will be at liberty to use in any water year the remaining water that may be flowing in the river Krishna but thereby it shall not acquire any right whatsoever to use in any water year nor be deemed to have been allocated in any water year water of the river Krishna in excess of the quantity specified hereunder".

In respect of Godavari waters, the decision of Godavari Water Disputes Tribunal does not have any provision for sharing of surplus water among basin States.

(b) The Government of Maharashtra, Karnataka and Andhra Pradesh agreed on 14th April, 1976 to spare 5 TMC each out of their respective shares of Krishna waters, to enable the Government of Tamil Nadu to draw up to 15 TMC of Krishna water per annum for water supply to the city of Madras (Chennai).

(c) and (d) As Tamil Nadu is not a basin State in Krishna and Godavari Basins, hence it has not been made a party before Krishna and Godavari Water Disputes Tribunal.